

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

On 25.3.1990

Date of decision: 22.03.1990

Shri Satya Ram & Others

...Applicants

Vs.

Director of Solar Energy Centre,
Pariyavaran Bhavan, Lodhi Road,
New Delhi & Another

...Respondents

For the Applicants

...Shri D.R. Gupta,
Counsel

For the Respondents

...Shri M.L. Verma,
Counsel

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. whether to be referred to the Reporters or not?

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Mr. Justice S.
K. Dhaon, Vice Chairman)

The learned counsel for the applicants states
that during the pendency of the application, the services
of the applicants have been regularised. He, therefore,
states that this application has become infructuous. The
application is disposed of without passing any order.

There will be no order as to costs.


(I.K. RASGOTRA)
MEMBER (A)
22.03.1993


(S.K. DHAON)
VICE CHAIRMAN (J)
22.03.1993

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